CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.063/00424/2017

Chandigarh, this the 31st day of August, 2018

CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. P. GOPINATH, MEMBER (A)

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Shweta daughter of Sh. Roop Lal, aged 29 years, resident of village Balhseena, P.O. Gandhir, Tehsil- Jhandutta, District Bilaspur (H.P.)

....Applicant

(Present: Mr. K.B. Sharma, Advocate)

Versus

- 1. Chandigarh Administration through its Education Secretary, Department of Education, U.T. Secretariat, Sector 9, Chandigarh.
- 2. The Director Public Instructions (School) Union Territory, Chandigarh Additional Deluxe Building, Sector 9, Chandigarh.
- 3. Hansraj Singh, s/o Sh. Sonpal Singh, r/o Naryan Nagar Thana Ramgarh, Firozabad, Uttar Pardesh, Pin 283203.
- 4. Ms. Amandeep Kaur d/o Sh. Mohinder Singh, r/o House No. 1576, FF Sector 70, Mohali, SAS Nagar, Punjab.
- 5. Sh. Jagdish Kumar s/o Sh. Hari Naryan r/o Block No. L, First 2073/20, Gali No. 3, Opposite to Signbal School, Near Asthal Mandir Road, Sangam Vihar, New Delhi 110080.
- 6. The Registrar, Dayalbagh, Educational Institution (Deemed University) Dayalbagh, Agra (U.P.)

... Respondents

(Present: Mr. Gagandeep Singh Chinna, Advocate for Respondent No. 1& 2
Respondents No. 3, 4 and 5 proceeded against exparte, vide order dated 10.01.2018
Mr. Rajesh Punj, Advocate for Respondent No. 6)

ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the Respondents No. 1 and 2 submitted that the Selection of JBT/TGT made in the year 2014, to which the relief claimed in the present O.A. relates, has been scrapped altogether, by the respondents, therefore, no cause of action, at

this stage, survives in favour of the applicant and this O.A. is thus not maintainable.

- 2. Learned counsel for the applicant submitted that similar O.As have been disposed of, by this Court, with a liberty to the applicants therein to seek revival of the O.As., in case the action of the respondents to scrap the selection is invalidated by the Court of law. He prays that this O.A. may also be disposed of in the same manner.
- 3. Ordered accordingly.

